

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/TT/2015

- Subject : Truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for **Combined Asset-1** (315 MVA ICT-II at Malerkotla Sub-station, 400 kV Hissar-Jaipur Line with associated bays, 400 kV Bawana-Bhiwani-1 and Bawana-Bhiwani-II lines with associated bays – DOCO-01.02.1998), **Combined Asset-2** (400 kV Abdullapur-Bawana and Nalagarh-Hissar line with associated bays, ICT-I at Nalagarh with associated bays, ICT-II at Nalagarh with associated bays, ICT-II at Jalandhar with associated bays, Bus Reactor at Nalagarh with associated bays, ICT-I at Jaipur (bassi), Two nos LILO bays associated with ICT-Jaipur, ICT-II at Jaipur with associated bays, LILO of Chamera-Moga line and ICT-I at Jalandhar with associated bays, 220 kV Jalandhar-Dasuya line-DOCO – 01.03.2001), **Combined Asset-3** (400kV D/C Nathpa-Jhakri-Abdullapur line and 400 kV D/C Naptha-Jhakri-Nalagarh line-DOCO-01.04.2003) under Nathpa-Jhakri Transmission System in Northern Region.
- Date of hearing : 26.2.2016
- Coram : Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others
- Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri M.M Mondal, PGCIL
Shri Gaurav Gupta, Advocate, PSPCL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for transmission assets under Nathpa-Jhakri Transmission System in Northern Region.

2. The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 10.3.2016:-

- a) Reconciliation of the capital cost of assets , stated in the Auditor's Certificate dated 27.9.2014 and Management Certificate and Auditor's Certificate dated 10.2.2012.
- b) The de-capitalization of assets ,if any, during 2009-14 and 2014-19 period.
- c) The details of the petition (number) corresponding to other assets covered in the project, if any, wherein the true-up tariff for 2009-14 has been claimed.



3. The Commission further directed the petitioner to file the above said information within the specified time. In case, the information is not filed within the said date, the matter shall be decided based on available records.

4. Subject to the above, order in the petition was reserved.

By Order of the Commission

Sd/-

(T. Rout)

Chief (Legal)

